

those Islands, for defence purposes; and

(d) if so, the steps being taken in that direction?

**The Minister of External Affairs (Shri M. C. Chagla):** (a) Yes, Sir.

(b) According to available information the purchase of following islands seem to be contemplated:

(i) Farquhar (ii) Desroches and (iii) the Chagos.

(c) and (d). Government have not so far considered the purchase of any islands for our defence purposes. The Government are examining the implications to India of the reported British intention to purchase the islands mentioned.

#### Publicity Consultants Engaged by Diplomatic Missions Abroad

**409-B Shri Indrajit Gupta:** Will the Minister of External Affairs be pleased to state in which countries other than U.S.A. and at what cost, Indian diplomatic missions have engaged private firms similar to the one engaged by the Indian Embassy in Washington as publicity consultants on contract?

**The Minister of External Affairs (Shri M. C. Chagla):** In no other countries, Sir.

12.45 hrs.

#### CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

SITUATION ARISING OUT OF FALL IN SUGAR PRODUCTION IN U.P. AND BIHAR

**श्री गुजानन्द ठाकुर (सहरसा) :**  
अध्यक्ष महोदय, (अध्यक्षान)

**Shri Samar Guha (Contai):** About my last question, I want a half-an-hour discussion on it.

**Mr. Speaker:** It is all over now. Shri Yashpal Singh.

**श्री यशपाल सिंह (देहरादून) :** अध्यक्ष महोदय, मैं अदिलम्बनीय लोक महत्व के निम्नलिखित विषय : . . .

**श्री गुजानन्द ठाकुर :** अध्यक्ष महोदय, ध्यान आकर्षण प्रस्ताव . . . . .

**Mr. Speaker:** Will you please sit down? Shri Yashpal Singh is on his legs.

**Shri Shivajirao S. Deshmukh (Parbhani):** My point of order relates to the Calling Attention Notice, which is now before the House. The point of order is based on this. I was informed by the Secretariat that a similar Calling Attention Notice on the same subject couched in the same terms had been rejected for lack of notice. Now, in the past, we were following the practice, namely, whenever any Calling Attention Notice was admitted, and when it was mentioned in the list of business, then, if similar notices are later received from other hon. Members, and if they answer to the requirements of being filed between 9 and 10, or one hour before the House assembles, those names were added to the Calling Attention Notice, for the salient reason that it is the inherent right of every Member of the House to call the attention of the Minister to an urgent matter of public importance, and so, if one Member's notice is admitted and the others' names are not added, then it would amount to discrimination between Member and Member especially when the notices answer the requirements of being filed one hour before the House assembles.

**Mr. Speaker:** There is no point of order. The Calling Attention Notice was given at 10 today. I saw it at 10.45. I know it is the same question. I saw not only yours but another half a dozen notices which had also come. I saw them all at 10.45 a.m. today. How could I do it? The rule is very simple. They might have come earlier; but I saw them all at 10.45 today. My hon. friend raises a point of order.

How could I help it? Let the Minister answer now.

**Shri Bibhuti Mishra (Motihari):** We gave notice the day before yesterday.

श्री गणानन्द ठाकुर : अध्यक्ष महोदय, मेरा ध्यान आकर्षण प्रस्ताव है . . . . .

**Mr. Speaker:** I will hear you after this.

**Shri K. N. Tiwary (Bettiah):** We gave notice. Myself and Shri Bibhuti Mishra and other friends also had given notice the day before yesterday.

**Mr. Speaker:** The House did not sit the day before yesterday; yesterday was a holiday. I saw the notices only today. I saw them this morning only. It could not be printed.

**Shri Shivajirao S. Deshmukh:** It could not have been printed; but you could allow them.

श्री विभूति मिश्र : कितनी बार लिस्ट रिवाइज किया जाता है, जब हम ने परसों दिया था तो लिस्ट को रिवाइज करना चाहिये था ।

श्री यशपाल सिंह : अध्यक्ष महोदय, मैं प्रविलम्बनीय लोक महत्व के निम्नलिखित विषय को और कृषि और सामुदायिक विकास मन्त्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :

“उत्तर प्रदेश तथा बिहार में चीनी का उत्पादन घट जाने के कारण उत्पन्न स्थिति और 1966-67 के लिये गन्ने के निर्धारित मूल्य के कारण देश में चीनी कारखानों की स्थिति ।”

**The Minister of State in the Ministry of Food, Agriculture, Community Development and Co-operation (Shri Annasahib Shinde):** The production of sugar in U.P. and Bihar during the current season is estimated to be 9.4 lakh tonnes as against the production of 17.41 lakh tonnes in 1965-66 and 16.38 lakh tonnes in 1964-

65. The total production of sugar in the country is estimated around 23 lakh tonnes as against the production of 35.1 lakh tonnes in 1965-66 and 32.6 lakh tonnes in 1964-65. The fall in production of sugar in 1966-67 is due to fall in production of sugarcane and diversion of sugarcane from sugar to gur and khandsari production. The production of sugarcane fell on account of a drop in the area under sugarcane to the extent of about 15 per cent in sugar factory zones according to the information received from the State Governments of U.P. and Bihar. This was due to drought conditions at the time of sowing. Production of sugarcane was also adversely affected on account of drought conditions during the period of growth. Lesser availability of sugarcane also resulted in diversion of sugarcane from factories to gur and khandsari manufacture.

As regards the sugarcane price for the season 1966-67, it was initially decided to maintain the basic minimum price at the level of 1965-66, namely, at Rs. 5.36 per quintal linked to a recovery of 10.4 per cent or less with provision for premium of 4 paise per quintal for every 0.1 per cent increase in recovery. This decision was announced in March, 1966. As sugar factories experienced difficulty in getting supplies of sugarcane from the commencement of the season, the position was reviewed in December, 1966 and it was decided to increase the minimum price of sugarcane to Rs. 5.68 per quintal linked to a recovery of 9.4 per cent or below with the same provision of payment of premium for higher recovery as before. On the recommendation of the U.P. Government, sugar factories in West U.P., except those in the districts of Lakhipur Kheri, Harodi and Sitapur, which is the main gur and khandsari producing area were permitted to pay a cane price of Rs. 6.68 per quintal in order to assist them to meet competition from gur and khandsari for supply of cane.

**श्री यशपाल सिंह :** श्रीमन्, आज जो शुगर की स्थिति है, वह इस लिये है कि सरकार ने अपने प्यारे मिल-मालिकान का फेवर किया, केन-ग्रोवर का फेवर नहीं किया। केन-ग्रोवर को सरकार 7 रु० क्विंटल से ज्यादा नहीं दे सकी, जब कि प्राइवेट क्रशर्स जिनके पास थे, उन लोगों ने 11 रु० क्विंटल तक गन्ना खरीदा। सरकार 7 रु० दे रही थी, लेकिन प्राइवेट ग्रोनर्स 11-12 रु० दे रहे थे। गन्ना आज भी खेतों में खड़ा हुआ है, लेकिन ग्रोवर को कीमत नहीं मिल रही है और इस वजह से वे मिलों को गन्ना सप्लाई नहीं कर सके हैं। क्या सरकार अभी भी अपनी पोजीशन वाज़ा करेगी कि किसानों के साथ इस तरह से स्टेप-मदलीं ट्रीटमेंट नहीं किया जायगा ?

**Shri Annasahib Shinde :** As far as the demand for raising the sugarcane price is concerned, both the factory owners and the cane growers were demanding rise in sugarcane prices. Moreover, the price rises in recent years did not actually help the factories, because they did not succeed in getting adequate supplies of cane. That is why a recent review of the position shows that out of 202 sugar factories working in the country, 132 have already been closed while last year only about 18 factories were closed on 31st March. In UP out of 71 factories, 60 have been closed now. In Bihar 21 out of 29 factories have closed down for want of sugarcane.

**श्री क० ना० त्रिवारी :** उन्होंने पूछा था कि शुगर केन की प्राइस नहीं बढ़ाई गई, जमती वजह से गन्ना मिलों को सप्लाई नहीं हो सका और गुड़ व खाण्डसारी में चला गया और इस वजह से फैक्टरियां बन्द हो गईं। हर प्रान्तीय सरकार ने केन्द्र सरकार को रिकमंड किया था कि शुगर केन की प्राइस बढ़ाई जाय, लेकिन सेन्ट्रल गवर्नमेंट ने नहीं बढ़ाया—यह सवाल उन्होंने पूछा था ?

**ज्ञात तथा कृषि मंत्री (श्री जगजीवन राम) :** इन्होंने जवाब बहुत माकूल दिया

है। सरकार ने स्टेप-मदलीं ट्रीटमेंट किया— शायद इनकी आदत पड़ी हुई है सौतेली मां की सी। लेकिन इसमें स्टेप-मदलीं का सवाल नहीं था, क्योंकि यह मांग मिल-मालिकों ने भी किया था कि शुगर केन का दाम बढ़ाया जाय . . .

**Shri Hem Barua (Mangaldai) :** Who is the mother?

**Shri Jagjivan Ram :** That you can ascertain from the father! Therefore, as my colleague has explained, at present when so many factories have already closed and cane is not available, no purpose will be served by raising the price of sugarcane at this moment. But I may assure the House that the entire question of increasing the price of sugarcane will have to be reviewed and it will be done very soon.

**Shri V. Krishnamoorthy (Cuddlore) :** As regards control on the sugar industry in India there has been a bungling throughout the past three of four years. During 1965-66 there was a carry-over of 9 lakh tons. In the next year there was a carry-over of more than 5 to 6 lakh tons. Even in the current year there is a carry-over of more than 4 lakh tons on 1st November, 1966. Because the production has gone down considerably, from 30 lakh tons to 23 lakh tons, the hon. Minister stated the other day that he is not at all going to export anything from India. Therefore, taking into consideration the carry-over from this year as well as the production contemplated in the coming year, the total quantity expected to be available is actually equal to the local demand which is only 28 lakh tons. Soon after the Minister made a statement here that there was difficulty in the country and the price of sugar has been raised in the open market from Rs. 240 to Rs. 375 per quintal. I want to know from the hon. Minister whether before making a statement here he will correctly under-

stand the real position of the sugar industry? I also want to know whether there is any tacit understanding between the Government and the blackmarketeers in order to shoot up the price and make the poor people bear the burden of high price of sugar?

**Mr. Speaker:** I do not think the Minister can answer that question, whether there is an understanding between the Government and the blackmarketeers.

**Shri Jagjivan Ram:** The blackmarketeers might have given that information to my hon. friend.

**Shri V. Krishnamoorthi:** He can answer the first part of my question.

**Mr. Speaker:** He has already said whatever he wanted to say.

**Shri V. Krishnamoorthi:** There is no necessity for any panic in India.

**Shri S. S. Kothari (Mandsaur):** If the sugarcane price is increased, would it mean that the price of sugar would also be increased? In that case, would the Minister reduce the excise duty on this? Actually happens 30 to 40 per cent of the sugar price is constituted of excise duties and other governmental taxes. Would the hon. Minister reduce that? Secondly, shortage of sugar production means that there is shortage of molasses and, consequently, shortage of alcohol production.

**Mr. Speaker:** Let him answer his first question.

**Shri S. S. Kothari:** Will you allow me a second question? This is very important because the synthetic rubber factory will suffer on account of shortage of alcohol?

**Shri Annasahib Shinde:** It is inevitable that if we raise the price of sugarcane...

**Shri Jagjivan Ram:** It is not inevitable. I do not think it will inevitably raise the price of sugar. Whenever the price of sugarcane is raised it will have to be considered how to adjust that rise in the price of sugarcane, whether it will be out of the margin of profit that is already accruing to the sugar mills or by adjustment of the cess. Whatever it may be, it has to be examined at the time of increasing the price of sugarcane.

**Shri S. S. Kothari:** The synthetic rubber factory may have to close down for about six months due to shortage of alcohol.

**Mr. Speaker:** You may table a separate question about it.

**Shri S. S. Kothari:** Sir, two questions may be allowed to be put by each Member.

**Mr. Speaker:** No, no.

**श्री मधु ति जये (मंते):** अर्घ्यस्य महोदय, चीनी का दाम तो बराबर बढ़ता रहा है और उसमें सरकार का कर और दूसरों के हिस्से भी बढ़ते जा रहे हैं, लेकिन गन्ने का जो दाम किसान को मिलता है, वह उस अनुपात में नहीं बढ़ा है। अभी मंत्री महोदय ने कहा कि इस वक्त चीनी के उत्पादन में इस लिये कमी है कि गन्ना गुड़ तथा खाण्डसारी उद्योग में चला जा रहा है। चीनी मिलों का आधार यंत्रीकरण और आधुनिकीकरण है तो क्या बजह है कि चीनी मिलें और सरकार किसानों को ज्यादा दाम नहीं दे पाती है, जब कि इस उद्योग का गुड़ और खाण्डसारी के मुकाबले में बहुत ज्यादा यंत्रीकरण और आधुनिकीकरण हुआ है।

**Shri Annasahib Shinde:** If I have followed the question of the hon Member rightly, only about 25 to 30 per cent of sugarcane is utilised by sugar factories for production of sugar and the rest of it goes to manufacture of gur, khandasari, seeds and other things.

**Shri Bibhuti Mishra:** Not in Bihar.

**Shri Annasahib Shinde:** Not in Bihar. I concede that in the case of Bihar the position is not like that. If we take into consideration the present break-up of the cost of sugar hon. Members will be in a position perhaps to realise that 43 to 44 per cent constitute the price of sugarcane. Then, 2 per cent is the cost of transport and commission of co-operative societies. The manufacturing expenses come to about 21 per cent out of which the return is only 6 or 7 per cent. The excise duty is 28.6 per cent and cane purchase tax 4.1 per cent.

**श्री मधु लिमये:** यह किस साल का दिया है? 8,10 साल का ब्योरा दीजिये। ऐक्साइज ड्यूटी बराबर बढ़ रही है। मेरे दूसरे प्रश्न का तो उत्तर ही नहीं आया कि चीनी मिलों के आधुनिकीकरण और यंत्रोकरण होते हुए भी क्या वजह है कि सरकार और चीनी मिलें किसानों को वह दाम नहीं दे पाती हैं जो कि गुड़ और खांडसारी वाले दे रहे हैं, नहीं तो यह डायवर्शन क्यों होता है?

**श्री जगजीवन राम:** यह तो साफ बात है कि गुड़ और खांडसारी में जो ओवरहेड है वह चीनी के कारखानों से कम होता है, उनका ओवरहेड कम पड़ेगा और चूंकि उन के ऊपर नियंत्रण नहीं है लेकिन जैसा कि मैंने कहा.....

**डा० राम मनोहर लोहिया (कन्नौज):** क्या बात कह रहे हो? खादी के ऊपर तीन आने देते हो और इन से तीन आने लेते हो यह उसली बात कैसी है?

**श्री जगजीवन राम:** जरा सब रखकर सुनिये कि क्या कारण है?

**डा० राम मनोहर लोहिया:** क्या सुनें? सुनते सुनते तो इतना जमाना बीत गया।

**श्री जगजीवन राम:** इसी लिये मैंने कहा है कि गन्ने के दाम पर फिर से विचार कर के उस को रिवाइज करने की आवश्यकता है।

**डा० राम मनोहर लोहिया:** बड़ी आवश्यकता है। यह आवश्यक ही नहीं इस समय देश में बर्बादी कर रहे हैं। क्या करूँ एक नाटक करना है इसलिये मैं अपने सवाल पूछ लेता हूँ।

35 सैकड़ा उत्पादन इस वक्त घटा है यह अद्भुत बात है अनोखी बात है। 35 सैकड़ा 12 लाख टन और उस के भलावा गुड़ और खांडसारी चीनी के मिलों को खोद रहे हैं इस प्रकार के वातावरण में मैं अपना सवाल पूछ रहा हूँ कि सरकार ने दो विकल्पों के बारे में किस विकल्प को चुना है दूसरे को या तीसरे को या तो उत्तर प्रदेश और बिहार के गन्ना पैदा करने वालों को सरकार अपने खजाने में से कुछ पैसा मजद के रूप में दे अथवा उत्तर प्रदेश और बिहार की चीनी मिलों का राष्ट्रीयकरण करे। इन दो विकल्पों के भलावा भन और कोई तीसरा विकल्प नहीं रहा इसलिए माननीय मंत्री बतलायें कि इन दो में से किस को उन्होंने चुना है या अगर कोई और तीसरा हो तो उस को वह बतलायें?

**श्री जगजीवन राम:** इट इज ए सर्जेशन फॉर एक्साम। जहाँ तक गन्ना उपजाने वाले किसानों का प्रश्न है मैं ऐसा समझता हूँ कि उत्तर प्रदेश और बिहार के चीनी कारखानों का भविष्य इस पर निर्भर करता है कि हम प्रति एकड़ कितना गन्ना पैदा करते हैं और गन्ने में से कितनी चीनी की परसेंटेज निकलती है और यह दोनों काम करने के लिए जितने भी आवश्यक क्रदम तेजी से उठाने चाहिए वह उठाने का प्रयत्न किया जायगा।

**डा० राम मनोहर लोहिया:** वह कभी नहीं हुआ 20 वर्ष में।

श्री जगजीवन राम : जो कमी नहीं हुआ वही तो प्रब किया जायगा ।

डा० राम मनोहर लोहिया : उन को पैसा कब देंगे ?

श्री जार्ज फरनेन्डिस (बम्बई दक्षिण) : पैसा कब दिया जायेगा ?

श्री जगजीवन राम : पैसा भी जल्दी दिया जायेगा ।

श्री जार्ज फरनेन्डिस : अध्यक्ष महोदय, क्या मंत्री महोदय इस बात को बतलायेंगे कि इस साल कितनी चीनी निर्यात करने का उन का विचार है जब कि इस मुल्क में चीनी को करीबन डेढ़ रुपये किलो के दाम में म्राज बेचा जाता है तो जब विदेश में उस को निर्यात करते हैं तो किस दाम से अन्तर्राष्ट्रीय बाजार में हिन्दुस्तान की चीनी को बेचा जाता है और साथ साथ यह भी बतलायें कि जब एक तरफ नियन्त्रण के दाम डेढ़ रुपये के आसपास बने हुए हैं तो यह जो शुगर क्यून्स को हिन्दुस्तान में बनाने की कई बड़े सेठों के कारखानों को खास इजाजत देने में आई है तो मैं जानना चाहता हूँ कि कितनी चीनी उस काम में बाली जाती है और क्या दाम से उस चीनी को बेचा जाता है ?

Shri Annasahib Shinde: As far as future exports are concerned, we have taken a firm decision not to export more because our production is not adequate to meet even our domestic demand. But whatever commitments have been made before will have to be carried out.

श्री जार्ज फरनेन्डिस : कितना ?

Shri Shinde: The quantity is 2.2 lacs tons. Those quantities also we are not exporting to international markets where open prices prevail. We are exporting only to those preferential markets where we get higher prices than the prevailing prices.

Shri P. Ramamurti (Madurai): What is that price?

श्री जार्ज फरनेन्डिस : वह दाम क्या है ?

Shri Shinde: That price is dependent on day to day quotations of London daily price which differs from time to time.

Shri Jyotirmoy Basu (Diamond Harbour): What is the highest and what is the lowest?

Mr. Speaker: The hon. Minister may kindly address the Chair. He is only facing more questions because he is dealing straight with hon. Members.

Shri Annasahib Shinde: I am thankful to the Chair.

डा० राम मनोहर लोहिया : अध्यक्ष महोदय, लंदन डेली प्राइस सुन लीजिये पेरिस नहीं न्यूयार्क नहीं ।

Mr. Speaker: London also can be reached through the Speaker:

Shri Annasahib Shinde: That differs from day to day. The present ruling price is about £ 17 a ton.

श्री जार्ज फरनेन्डिस : भाषा जवाब दिया है । शुगर क्यून्स के मामले में कुछ बुलासा नहीं हुआ ?

Mr. Speaker: Maulana Ishaq Sambhalli. He can put that question also.

Shri Annasahib Shinde: Only two or three factories in India are producing cube sugar and that is for internal consumption.

श्री मधु लिमये : किस दाम से बेचते हैं ?

श्री रामसेवक दाबड (बाराबकी) : दाम पूछा गया है ।

Mr. Speaker: I have called Maulana Ishaq Sambhalli.

**श्री इसहाक संभेजी (अमरोहा) :** क्या सरकार को यह मालूम है कि शुगर मिल्स को गन्ना कम मिलने की वजह यह बतलाई गई है कि गन्ने की पैदावार कम हुई लेकिन उस के भलावा एक और भी बहुत बड़ी वजह है और केवल गुड़ और खंडसारी की वजह से सप्लाई कम नहीं हुई बल्कि माननीय मंत्री को यह भी मालूम होना चाहिए कि मेरे जिले में कितने ही ऋषस हैं जो चीनी बनाते हैं गुड़ और खंडसारी नहीं बनाते हैं। उन्होंने ज्यादा पैसा पे किया फिर भी उन को प्राफिट है लेकिन मिलों ने कम पैसा दिया और ज्यादा प्राफिट कमाया। किसानों को उन के गन्ने की कीमत पे नहीं की जा रही है। आप ने उस पर तबज्जह नहीं दी कि गन्ना कम आने या न मिलने की सब से बड़ी वजह उन को गन्ने के दाम न मिलना है। अध्यक्ष महोदय अब मैं बतलाता हूँ कि जिला सहारनपुर में एक सरसावा कोम्पारेटिव शुगर मिल है जिसके कि बारे में मैंने कौलिंग अटेंशन नोटिस दिया था। वहां पर 9 लाख रुपया किसानों का मिल पर बांकी है और वह भदा नहीं किया गया है। उस की वजह से उन के एक बहुत बड़े लेजर लीडर राव मुस्तार अली खां भूख हड़ताल किये हुए हैं यानी वह हंगर स्ट्राइक पर हैं। सरकार ने अभी तक उस के पेमेंट के बारे में कोई इंतजाम नहीं किया है तो सरकार वह पेमेंट कराने के बारे में क्या इंतजाम करेगी? अध्यक्ष महोदय यह पैसे का न मिलना वजह है मिलों को गन्ना न मिलने की।

**Shri Annasahib Shinde:** We have delegated powers to the State Government and if there are any arrears—there are arrears, obviously—we expect that the provisions of the Land Revenue Code for the recovery of the arrears may be employed by the State Governments.

**श्री इसहाक संभेजी :** उस कानून से वसूल नहीं होता।

**श्री लताफत अली खान (मुजफ्फरनगर) :** क्या काश्तकारों का जो मिलों के ऊपर बकाया है उस का सूद दिलवाने की कोशिश की जायगी ?

**Shri Annasahib Shinde:** We are very sympathetic to this. We realise the difficulties of the growers. We have been requesting the State Governments to take necessary steps so that the arrears are paid to the growers as early as possible.

**Shri Chintamani Panigrahi (Bhubaneswar):** My calling-attention notice related to the scarcity conditions in respect of sugar in different States; so, I would like to know how far the Government is now able to meet the requirements of States like Orissa and other States where there is scarcity. What is the present position in that respect?

**Shri Annasahib Shinde:** Statewise allocations are made monthly basis. In the country upto February we were distributing about 2,52,000 tonnes but now as a result of lower production, naturally, we had to reduce the quota and the present allocation all over the country is about 1,87,000 tonnes.

**श्री रामसेवक यादव :** गन्ना और चीनी दोनों का उत्पादन घटता रहता है उस की कोई योजना ही नहीं है, कभी बढ़ जाता है कभी घट जाता है तो क्या मंत्री महोदय इस स्थिति को रोकने के लिए गन्ने का दाम, चीनी का दाम और दूसरे खाद्यान्नों तथा कारखानों की उपज के दामों में कोई रिस्ता कायम करेंगे ताकि इस तरीके से दामों में चढ़ाव उतार न हो और गन्ना और चीनी के उत्पादन में बढ़-होतरी हो और जैसे कि अब तक यह आघार चाबू था कि जितने आने मन गन्ना हो उतने ही रुपये मन चीनी होगी इस उचित आघार पर फिर चलेंगे ताकि किसानों को गन्ना पैदा करने में नुकसान न उठाना पड़े और मूल्यों का संतुलन बराबर कायम रहे ?

**श्री जगजीवन राम :** सभी मूल्यों का संतुलन हो यह बहुत बड़ा प्रश्न है। प्राइस पैरिटी के प्रश्न पर हम बहुत समय से विचार करते रहे हैं लेकिन कहां तक सभी मूल्यों के बीच में इस तरह का संतुलन करना जल्दी सम्भव होगा यह कहना कठिन है। फिर भी इतना मैं जरूर कह सकता हूँ कि जहां तक गन्ना और चीनी का सवाल है गन्ना पैदा करने

वालों को उस का उचित दाम जरूर मिल सके जिस से उन्हें फायदा हो सके, और जिस मूल्य के आधार पर गन्ना मिलता है चीनी का मूल्य भी उसी के साथ लगा हुआ रहे तथा उचित नफा ही चीनी के कारखानों को मिल सके, यह देखना बहुत आवश्यक है। इसी आधार पर मूल्य निर्धारित किया जाता है।

**Shri K. N. Pandey (Padrauna):** In view of the fact that the cultivators, if they supply their cane to the gur and khandsari manufacturers, are getting Rs. 4.8. per maund whereas, if they supply their cane to the factories they are getting only Rs. 2½- and even if we raise the price to Rs. 3/- per maund, the factories are not going to get the cane, in view of this, do you propose to decontrol sugar or fix the cane price so that the cultivators get the same price that they are getting from the gur and khandsari manufacturers?

**Shri Shivajirao S. Deshmukh:** And also free licence.

**Shri Jagjiwan Ram:** That is what the sugar mill-owners want. I do not think the Government can commit to this at this stage.

**Mr. Speaker:** Papers to be laid.

**Shri Shivajirao S. Deshmukh:** Sir, my name is there.

**श्री गुमानन्द ठकुर :** मुझे एक प्रश्न करना है। आप ने कहा था कि आप मुझे समय देंगे। मेरा एक ध्यान आकर्षण प्रस्ताव है। बिहार में 157 व्यक्ति भूख से मर गये हैं...

**अध्यक्ष महोदय :** आर्डर, आर्डर। अभी मैं सोच रहा हूँ।

**श्री मधु लिये :** आप ने कहा कि वह विचारार्थ है।

**Mr. Speaker:** If I permit, I will intimate it to you. I am looking into it. It is under consideration, I will intimate to you about that.

**श्री राम अखतार शास्त्री (पटना) :** यह जो कार्लिंग एटेंशन नोटिस था उस पर मैं एक प्रश्न पूछना चाहता हूँ।

**Mr. Speaker:** That is over now.

**Shri Shivajirao S. Deshmukh:** I may be allowed to put a question. My name is there but I came a little bit late.

**Mr. Speaker:** That is over now. If I call you, there will be others also who would want to put questions. If I allow you today, and if tomorrow 10 or 15 Members come a little late, and they want to put questions, I will be placing myself in a very delicate position. Shri Chagla.

**श्री आर्ज फर्नेंडीज :** अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है। मैं नियम सं० 380 पर आप के सामने खड़ा हुआ हूँ। असल में मैं तो इस उम्मीद में था कि इस व्यवस्था के प्रश्न को श्री दिनेश सिंह यहां पर खड़ा करेंगे क्योंकि यह उन की चाची से सम्बन्धित है। नियम 380 कहता है :

"If the Speaker is of opinion..."

**Mr. Speaker:** That issue is pending before me, about the Youth Congress .....

**Shri George Fernandes:** No, no. I am on a point of order.

**Mr. Speaker:** It cannot be raised in a vacuum. A point of order can be raised on an issue which is being discussed in the House. Now, the call attention on sugar is over. I have called Shri Chagla to lay the paper on the Table. If you have a point of order on the question of laying the paper, I can understand.

**श्री आर्ज फर्नेंडीज :** यह एक्स्पन्शन के बारे में है। प्रोसीडिंग्स में जो कई बातें आई हैं उन को एक्स्पन्ज करने के बारे में मैं यह व्यवस्था का प्रश्न उठाना चाहता हूँ।

**Mr. Speaker:** On a subject which is not on the Order Paper, there can be no point of order.

**श्री मधु लिमये :** 376(2) के मातहत हो सकता है ।

**Mr. Speaker:** No, please.

**Shri George Fernandes:** A point of order shall relate to the interpretation or enforcement of the rules.....

**Mr. Speaker:** No, no. Every day he wants to raise a new subject which is not there. I am not prepared to tolerate this.

**श्री जाजं करनेन्डीज :** अध्यक्ष महोदय, प्वाइंट ऑफ़ ऑर्डर उठाना चाहता हूँ। उस को आप सुनिये। मेरा प्वाइंट ऑफ़ ऑर्डर क्लस के बारे में है।

**Mr. Speaker:** Order, order.

**Mr. Onkarlal Berwa.**

**श्री श्रींकार लाल बेरवा (कोटा) :** मैंने एक ध्यान आकर्षण प्रस्ताव दिया था राजस्थान के कोटा जिले की ग्रटारू कांस्टिट्यूएन्सी के बारे में जहाँ से एक जनसंघ के विधायक को कुछ सफेद डाकू उठा ले गये हैं। उस को वह सफेद डाकू 29 तारीख की रात को ले गये हैं और वह अभी तक लापता है। इस की जांच की जाये मैं जानना चाहता हूँ कि क्या राजस्थान में इसी राष्ट्रपति का शासन लागू किया गया है कि यह सफेद डाकू विधायकों को इसी तरह से उठा उठा कर ले जायें ?

**Mr. Speaker:** Let us see.

**श्री श्रींकार लाल बेरवा :** इस की जांच होनी चाहिये ।

**Mr. Speaker:** No. He cannot make a speech. He may please sit down.

**Shri P. K. Ghosh (Ranchi):** I have a submission to make. The Parliamentary papers are being sent to the members both in English and in Hindi, but we need only one set, either in

Hindi or in English, and the other set will naturally go to the waste-papers basket. There is no need for wasting our papers like this. I will, therefore, submit.....

**Mr. Speaker:** He can bring it to the notice of the Secretary. Is it such an important thing as to be raised on the floor of the House? He can bring it to the notice of the Secretary. That will be sufficient.

**श्री मधु लिमये :** एक गुजराणि और प्रार्थना मेरी है। आज मैंने पढ़ा कि प्रधान मंत्री तीन मति को अपना निवास स्थान.....

**Mr. Speaker:** I shall tell him. Just one minute. He will please hear me.

**श्री मधु लिमये :** मैं चाहता हूँ कि प्रधान मंत्री बयान करे ।

**Mr. Speaker:** Mr. A. K. Gopalan has written to me. Why does Mr. Limaye want to raise it like this? It is there; Mr. Gopalan has written to me.

**श्री मधु लिमये :** मैं और कुछ नहीं कह रहा हूँ। सिर्फ यही चाहता हूँ कि इसके ऊपर बयान भाये और हम को पता चले। 7 तारीख को लोक सभा स्थगित हो जायेगी।

**Mr. Speaker:** What is the use? Whatever it is, Mr. Gopalan had the courtesy to write to me. But the hon. Member raises any and every subject like this. Mr. Gopalan had at least the courtesy to write to me asking whether he might raise that point, but the hon. Member raises it just spontaneously. It is not proper.

**श्री मधु लिमये :** मेरा पहला हस्ताक्षर है देख लीजिये। इस पर बयान माना चाहिये।

**Mr. Speaker:** He may please resume his seat.

**श्री श्रींकार लाल बेरवा :** राजस्थान के विधायक को सफेद डाकूओं ने नहीं मालूम कहाँ रखा है। इस की जांच की जाये।

**Mr. Speaker:** No.

श्री श्रीकार लाल बोरवा : इसकी जांच होनी चाहिये। क्या इसीलिए रा ट्रूपति शासन वहां . . .

**Mr. Speaker:** Will he please sit down?

Now papers to be laid on the Table.

(2) A copy of the Press Council (Third Amendment) Rules, 1966, published in Notification No. G.S.R. 1974 in Gazette of India dated the 24th December, 1966, under sub-section (3) of section 22 of the Press Council Act, 1965. [Placed in the Library. See No. LT-190/67].

12.38 hrs.

PAPERS LAID ON THE TABLE

WHITE PAPER NO. XIII RE: CHINA

**The Minister of External Affairs (Shri M. C. Chagla):** I beg to lay on the Table a copy of White Paper No. XIII containing Notes, Memoranda and Letters exchanged between the Governments of India and China during February, 1966 to February, 1967. [Placed in the Library, see No. LT-188/67].

CINEMATOGRAPH AMENDMENT RULES & PRESS COUNCIL AMENDMENT RULES

**The Deputy Minister in the Ministry of Information and Broadcasting (Shrimati Nandni Satpathy):** On behalf of Shri K. K. Shah, I beg to lay on the Table:—

(1) A copy each of the following Notification under sub-section (3) of section 8 of the Cinematograph Act, 1952—

(i) The Cinematograph (Censorship) Amendment Rules, 1967, published in the Notification No. G.S.R. 279 in Gazette of India dated the 4th March, 1967.

(ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967. [Placed in Library. See No. LT-189/67].

12.39 hrs.

PRESIDENT'S ASSENT TO BILLS

**Secretary:** Sir, I lay on the Table following eight Bills passed by the House of the Parliament during the current Session and assented to by the President since a report was last made to the House on the 18th March, 1967:—

- (1) The Appropriation Bill, 1967.
- (2) The Appropriation (Vote on Account) Bill, 1967.
- (3) The Appropriation (Railways) Bill, 1967.
- (4) The Appropriation (Railways) Vote on Account Bill, 1967.
- (5) The Goa, Daman and Diu Appropriation Bill, 1967.
- (6) The Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967.
- (7) The Rajasthan Appropriation Bill, 1967.
- (8) The Rajasthan Appropriation (Vote on Account) Bill, 1967.

12.40 hrs.

STATEMENT RE. ACCOUNT OF LATE PRIME MINISTER NEHRU IN A FOREIGN BANK

डा० राम मनोहर लोहिया (कन्नौज) : अध्यक्ष महोदय, माननीय गृह मंत्री जी के असत्य को सुधारने की मुझे अनुमति दीजिए।